FORM A

PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF WELLWISHER INVESTMENT AND TRADING LIMITED

1.	Name of Corporate Person	Wellwisher Investment and Trading Limited
2.	Date of Incorporation of Corporate Person	14.05.1993
3.	Authority under which Corporate Person is incorporated/ registered	Ministry of Corporate Affairs, Registrar of Companies, Chandigarh
4.	Corporate Identity Number / Limited Liability Identity Number of Corporate Person	U65921PB1993PLC013349
5.	Address of the registered office and principal office (if any) of Corporate Person	#703, Industrial Area-A, Ludhiana, Punjab
6.	Liquidation Commencement Date of Corporate Person	26.07.2021
7.	Name, Address, Email Address, Telephone Number And The Registration Number of The Liquidator	Mr. Anjum Goyal Address:- 4, Near Chawla Cement Store, Banke Bihari Lane, Batala Road, Amritsar (PB) E-mail id:-csanjumgoyal@gmail.com Mob No:-9815203626 Reg. No :- IBBI/IPA-002/IP-N00251/2017-2018/10765
8.	Last Date for Submission of Claims	25.08.2021

Notice is hereby given that the Wellwisher Investment and Trading Limited has commenced voluntary liquidation on 26.07.2021

The stakeholders of Wellwisher Investment and Trading Limited are hereby called upon to submit a proof of their claims, on or before 25.08.2021 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Goyal

(Anjum Goyal)
Liquidator/Insolvency Professional

Date: - 29.07.2021
Place: - Ludhiana

ANJUM GOYAL
INSOLVENCY RESOLUTION PROFESSIONAL
IBBI Regn.No.IBBI/IPA-002/IP-N00251/2017-18/10765

कार्यालय नगर पालिक निगम, बिलासपुर (छ.ग.)

ई-प्रोक्योरमेंट निविदा विज्ञप्ति

क्र. 96/न.पा.नि./वाहन शाखा/21-22 बिलासपुर दिनांक 28.07.2021

नगर पालिक निगम बिलासपुर अंतर्गत वाहन शाखा में उपलब्ध वाहनों के चालन के कार्य हेतु कुशल श्रमिक (चालक)/अकुशल श्रमिक (हेल्पर) उपलब्ध कराये जाने हेतु ऑनलाईन निविदा आमंत्रित की जाती है:-

निविदा क्र.	सिस्टम टेंडर नं.	कार्य का विवरण	संख्या	अनुमानित लागत (रू. लाख में)	निविदा डाउनलोड/ सबमिट करने की अंतिम तिथि
6	80601	वाहन शाखा में उपलब्ध वाहनों के चालान हेतु ठेका माध्यम से कुशल श्रमिक (चालक) प्रदाय कार्य हेतु	63	102.42	18/08/21

कार्य से संबंधित विस्तृत जानकारी कार्यालयीन समय में वाहन शाखा से एवं नगर निगम के विभागीय वेबसाईट www.nagarnigambilaspur.com के माध्यम से प्राप्त की जा सकती है।

उपायुक्त
न.पा.नि., बिलासपुर (छ.ग.)

वृक्षारोपण कार्य महान, एक वृक्ष सौ पुत्र समान

DEMAND NOTICE

Under Section 13(2) of the Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 (the said Act.) read with Rule 3 (1) of the Security Interest (Enforcement) Rules, 2002 (the said Rules). In exercise of powers conferred under Section 13(12) of the said Act read with Rule 3 of the said Rules, the Authorised Officer of IIFL Home Finance Ltd. (IIFL HFL) (Formerly known as India India Infoline Housing Finance Ltd.) has issued Demand Notices under section 13(2) of the said Act, calling upon the Borrower(s), to repay the amount mentioned in the respective Demand Notice(s) issued to them. In connection with above, notice ishereby given, once again, to the Borrower(s) to pay within 60 days from the publication of this notice, the amounts indicated herein below, together with further interest from the date(s) of Demand Notice till the date of payment. The detail of the Borrower(s), amount due as on date of Demand Notice and security offered towards repayment of loan amount are as under:-

Name of the Borrower (s) / Guarantor (s)	Demand Notice Date and Amount	Description of secured asset (immovable property)
Mr. Abhishek Sharma, Mr. Ram Saroop, Mrs. Sunita (Prospect No. **825831**	**22-July-2021** Rs.21,09,303.00/- (Twenty One Lakh Nine Thousand Three Hundred Three Rupees Only)	All that piece and parcel of the property being: **Khasra No. 1118/1/1, Khata No. 2613/3321, ad measuring 119 sq.yds, Abadi Isher Nagar, Near Hunjan Electrication, Block C, Ludhiana, Punjab.**

If the said Borrowers fail to make payment to IIFL HFL as aforesaid, IIFL HFL may proceed against the above secured assets under Section 13(4) of the said Act. and the applicable Rules, entirely at the risks, costs and consequences of the Borrowers. For, further details please contact to Authorised Officer at **Branch Office:-** SCO 21, 5TH FLOOR,LUDHIANA FEROZGANDHI MARKET, LUDHIANA, PUNJAB - 141001 / Or **Corporate Office :** IIFL Tower, Plot No.98, Udyog Vihar, Phase-IV Gurugram, Haryana.

Place: LUDHIANA Date: 30-07-2021 **Sd/- Authorised Officer For IIFL Home Finance Ltd. (IIFL HFL)**

FORM A
PUBLIC ANNOUNCEMENT

(Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF WELLWISHER INVESTMENT AND TRADING LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Person	**Wellwisher Investment and Trading Limited**
2.	Date of incorporation of Corporate Person	14.05.1993
3.	Authority under which Corporate Person is incorporated / registered	Ministry of Corporate Affairs, Registrar of Companies, Chandigarh
4.	Corporate Identity No. / Limited Liability Identity No. of Corporate Person	**U65921PB1993PLC013349**
5.	Address of the registered office and principal office (if any) of Corporate Person	# 703, Industrial Area-A, Ludhiana, Punjab
6.	Liquidation Commencement Date of Corporate Person	26.07.2021
7.	Name, Address, Email Address, Telephone Number And The Registration Number of The Liquidator	Mr. Anjum Goyal Address:- 4, Near Chawla Cement Store, Banke Bihari Lane, Batala Road, Amritsar (Pb.) E-mail id:- csanjumgoyal@gmail.com Mobile No: 9815203626 Reg. No :- IBBI/IPA-002/IP-N00251/2017-2018/10765
8.	Last date for submission of claims	25.08.2021

Notice is hereby given that the Wellwisher Investment and Trading Limited has commenced voluntary liquidation on 26.07.2021

The stakeholders of Wellwisher Investment and Trading Limited are hereby called upon to submit a proof of their claims, on or before 25.08.2021 to the liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 29.07.2021
Place: Ludhiana

(Anjum Goyal)
Liquidator/ Insolvency Professional

HIMACHAL PRADESH PUBLIC WORKS DEPARTMENT
E-Procurement Notice
INVITATION FOR BIDS (IFB)

1. The Executive Engineer HP.PWD Rohru Distt. Shimla H.P on behalf of Governor of H.P invites the online bids on item rates, in electronic tendering system, in 2 cover system for the under mentioned work from the eligible and approved contractors/firms registered with HP.PWD Department.

Sr. No	Name of work	Estimated cost	Starling Date for downloading BID	E/Money	Deadline for submission of BID
1	C/O Targali Gangti Gola road KM 0/0 to 1/0 (SH:- C/O B/wall in wire crate at RD 0/860 to 0/880 & R/wall at RD 0/810 to 0/860)	Rs. 9,91,835/-	10-08-2021 1800 HRS	Rs. 20,000/-	17-08-2021 1800 HRS
2	C/O link road from Bagi Khabal road to Bashla Denwari KM 0/0 to 1/500 (SH:- F/C 5/7 mtr wide road at RD 0/405 to 0/705)	Rs. 9,68,483/-	10-08-2021 1800 HRS	Rs. 19,400/-	17-08-2021 11800 HRS
3	C/O link road from Kundralu Bawadi to H.B. Shonthru km 0/0 to 4/0 (SH:- F/C 5/7 mtr wide road at RD 0/0 to 1/120)	Rs. 25,85,192/-	10-08-2021 1800 HRS	Rs. 46,300/-	17-08-2021 1800 HRS
4	C/O Bakhirna Panu Thyantu road km 0/0 to 3/0 (SH:- F/C 5/7 mtr wide road at RD 2/505 to 2/900)	Rs. 11,42,475/-	10-08-2021 1800 HRS	Rs. 23,000/-	17-08-2021 1800 HRS
5	C/O link road from Badiyara Manghara Pali Udhaypur road KM 0/0 to 1/325 (SH:- F/C 5/7 mtr wide road at RD 0/360 to 0/810)	Rs. 19,26,020/-	10-08-2021 1800 HRS	Rs. 36,400/-	17-08-2021 1800 HRS
6	C/O Mehandli Tikkar road km 0/0 to 28/600 (SH:-C/O R/wall PCC 1:3:6 at RD 0/216.50 to 0/223)	Rs. 9,80,820/-	10-08-2021 1800 HRS	Rs. 20,000/	17-08-2021 1800 HRS
7	C/O Bhampar Jakhnoti Haunchali road km 0/0 to 5/200 (SH:- C/O HPC 900mm dia at RD 4/005 & 4/650)	Rs. 9,97,150/-	10-08-2021 1800 HRS	Rs. 20,000/-	17-08-2021 1800 HRS

The bidders are advised to note other details of tenders from the department website www.hptenders.gov.in. And any corrigendum uploaded in website.

Executive Engineer,
B&R Divn. HPPWD, Rohru.

2835/2021-2022

Shriram City Union Finance Limited

CIN: L65191TN1986PLC012840
Regd Office: No: 123, Angappa Naickan Street, Chennai - 600 001. Ph: +91 44 2534 1431
Website: www.shriramcity.in Email: sect@shriramcity.in

SHRIRAM City
MONEY WHEN YOU NEED IT MOST

Extract of Statement of Unaudited Financial Results for the Quarter ended June 30, 2021

(₹ in Lakhs)

S. No.	PARTICULARS	STANDALONE Quarter ended June 30, 2021 (Unaudited)	March 31, 2021 (Audited)	June 30, 2020 (Unaudited)	Year ended March 31, 2021 (Audited)	CONSOLIDATED Quarter ended June 30, 2021 (Unaudited)	March 31, 2021 (Audited)	June 30, 2020 (Unaudited)	Year ended March 31, 2021 (Audited)
1	Total Income	1,49,556	1,48,561	1,41,457	5,73,844	1,61,305	1,59,964	1,48,655	6,16,787
2	Net Profit / (Loss) for the period (before Tax, Exceptional and/or Extraordinary items)	27,920	38,780	25,642	1,38,939	29,545	40,402	26,478	1,47,801
3	Net Profit / (Loss) for the period before Tax (after Exceptional and/or Extraordinary items)	27,920	38,780	25,642	1,38,939	29,545	40,402	26,478	1,47,801
4	Net Profit / (Loss) for the period after Tax (after Exceptional and/or Extraordinary items)	20,799	28,208	19,227	1,01,094	22,018	29,828	19,843	1,07,772
5	Total Comprehensive Income for the period (Comprising Profit /(Loss) for the period (after tax) and Other comprehensive Income (after tax))	19,956	29,054	20,450	1,02,409	21,168	30,679	21,081	1,09,089
6	Equity Share Capital	6,601	6,601	6,600	6,601	6,601	6,601	6,600	6,601
7	Reserves as shown in the Audited Balance Sheet of the previous year				8,05,252				8,32,153
8	Earnings Per Share in (of ₹ 10/- each) (for continuing & discontinued operations)								
	1. Basic :	31.51	42.73	29.13	153.16	33.08	44.70	29.86	161.13
	2. Diluted :	31.22	42.50	29.12	152.81	32.77	44.45	29.85	160.76

Notes: The above is an extract of the detailed format of Quarterly Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Quarterly Financial Results and the notes thereto are available at www.shriramcity.in, www.bseindia.com and www.nseindia.com.

For Shriram City Union Finance Limited
sd/-
Yalamati Srinivasa Chakravarti
Managing Director & CEO
DIN: 00052308

Place : Chennai
Date : July 29, 2021

JK LAKSHMI CEMENT Ltd.

Extract of Unaudited Consolidated Financial Results for the Quarter ended 30.06.2021

₹ in Crores

Sl. No.	Particulars	Consolidated Quarter ended 30.06.2021 Unaudited	30.06.2020 Unaudited	Year ended 31.03.2021 Audited
1	Total Income from Operations	1,325.58	911.54	4,727.44
2	Profit before Interest, Depreciation & Taxes (EBITDA)	275.07	179.63	1,011.22
3	Net Profit/(Loss) for the Period (before Tax and Exceptional Items)	184.48	71.99	593.93
4	Net Profit/(Loss) for the Period before Tax (after Exceptional Items)	184.47	71.99	556.06
5	Net Profit/(Loss) for the Period after Tax (after Exceptional Items)	136.17	50.63	421.12
6	Total Comprehensive Income for the period [Comprising Profit / (Loss) for the period (after tax) and Other Comprehensive Income (after tax)]	131.94	49.11	407.61
7	Equity Share Capital	58.85	58.85	58.85
8	Other Equity			2,035.70
9	Earnings Per Share (of ₹ 5/- each) Basic :	11.16	4.16	34.45
	Diluted :	11.16	4.16	34.45

Notes:

1 The above results have been reviewed by the Audit Committee and approved by the Board of Directors at their respective meetings held on 29th July 2021.

2 Standalone Financial Information of the Company, pursuant to Regulation 47(1)(b) of SEBI (LODR) :

₹ in Crores

Particulars	Quarter ended 30.06.2021	30.06.2020	Year ended 31.03.2021
Turnover	1248.38	833.32	4459.18
Operating Profit (EBITDA)	232.93	151.51	864.22
Profit before Tax (before Exceptional Items)	161.28	65.30	527.51
Profit before Tax (after Exceptional Items)	161.28	65.30	496.59
Profit after Tax	118.71	44.42	363.82

3 The above is an extract of the detailed format of Quarter ended 30th June 2021 Financial Results filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone & Consolidated Quarterly Financial Results are available on the websites of Stock Exchanges at www.bseindia.com and www.nseindia.com and also on Company's website at www.jklakshmicement.com

Place: New Delhi
Date: 29th July, 2021

Vinita Singhania
(Vice Chairman & Managing Director)

JK LAKSHMI PRO+ CEMENT | JK LAKSHMI CEMENT | PLATINUM HEAVY DUTY CEMENT | JKLC SIXER CEMENT | JK LAKSHMI Power Mix READY MIX CONCRETE | JK LAKSHMIPLAST GYPSUM PLASTER | JK SMARTBLOX Autoclaved Aerated Concrete

ADMIN OFFICE: NEHRU HOUSE, 4, BAHADUR SHAH ZAFAR MARG, NEW DELHI - 110002
REGD. OFFICE : JAYKAYPURAM - 307019, DIST. SIROHI, RAJASTHAN
WEBSITE : WWW.JKLAKSHMICEMENT.COM | E-mail : jklc.investors@jkmail.com | Fax No. 91-011-23722251 | CIN : L74999RJ1938PLC019511

DHANLAXMI BANK LIMITED

E-108-109 Ground Floor, Lajpat Nagar Part-I, New Delhi-110024
REGIONAL OFFICE: NEW DELHI CORPORATE OFFICE:THRISSUR

To, **Regd with A/D** **DATE: 16.07.2021**

1.Mr. Savinder Singh Manchanda 1650/51, DLF, Gadaipur Road, Mehrauli, New Delhi-110030 Also at: 8, Westend, DLF Chhattarpur Farms, Mandi Road, New Delhi-110030	**2. Mrs Gagan Deep Kaur** 1650/51, DLF Gadaipur Road, Mehrauli, New Delhi-110030 Also at: 8, Westend, DLF Chhattarpur Farms, Mandi Road, New Delhi-110030
3.M/s MAC Exports (India) (represented by its partners) Shop no-1, DDA Shopping Centre, Geetanjali, New Delhi- 110017 Also at: MAC Export, 143, Udyog Vihar, Phase -1, Gurgaon – 122001 Haryana	**4.M/s Emar MGF Land Ltd- Builder** (Represented by its director) ECE House, 28, Kasturba Gandhi Marg, New Delhi 110001 Also at: M/s Emaar MGF Land Limited, Central Plaza at Sector 105, SAS Nagar, Mohali – 140306 PUNJAB Also at: M/s Emaar MGF Land Limited, 1st Floor, SCO 120-122, Sector 17-C, Chandigarh - 160017

Dear Sir/s,

NOTICE UNDER SECTION 13(2) OF THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

1. We, Dhanlaxmi Bank Ltd, a duly incorporated scheduled commercial bank, having its Corporate office at Thrissur, Kerala State, Regional Office at 2nd Floor, No.10185A, Arya Samaj Road, Karol Bagh, New Delhi 110005 and one of its branches among other places at E 108-109 Ground Floor Lajpat Nagar Part-I New Delhi 110024 (hereinafter referred to as the “Bank”), do hereby issue this notice to you under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the 'Act').
2. Lajpat Nagar Branch of our Bank had extended the following financial assistance/ credit facilities to you in the account of Mr.Savinder Singh Manchanda (Borrower) , Mrs.Gagandeep Kaur & M/s Macs Exports (India) co borrowers on obtaining necessary loan documents and security agreements;

Sl. No	NATURE OF CREDIT FACILITY	LOAN AMOUNT/ LIMIT	DATE OF DOCUMENT	AMOUNT DUE (As on 30/06/2021)	RATE OF INTEREST
1.	Commercial Property purchase Loan	Rs. 60.00 Lacs (Rs. Sixty lacs only)	28.02.2011	14,38,641.46	14.75%

3. You have created security interest in respect of the following assets in favour of the bank:- Mortgage of immovable property/ies more fully described in schedule hereunder (The properties described in Schedule hereinafter collectively referred to as the “Secured Assets”)
4. You have failed and neglected to pay and committed default in repayment of the above said secured financial assistance in violation of the stipulations in the sanction terms, loan agreements and security documents. Accordingly, the Bank has classified your above said account/s as “Non Performing Asset” (NPA), as defined in section 2 (o) of the Act, w.e.f 31.03.2021
5. You are liable to pay a total sum of Rs.14,38,641.46 (Rupees Fourteen lakh thirty eight thousands six hundred forty one and forty six paise only) with further interest @14.75.% per annum with monthly rests from 01/07/2021 till the date of repayment of the dues in full along with other cost and expenses. Despite repeated requests and demands, you have not cared to repay the loan/financial assistance.

(6) The Bank is a “Secured Creditor” as defined under section 2 (zd) of the Act and is entitled to issue this notice to you.

(7) We, therefore, demand you to pay a sum of Rs.14,38,641.46 (Rupees Fourteen lakh thirty eight thousands six hundred forty one and forty six paise only) with future interest @ 14.75 % per annum from 01/07/2021 and penal interest , other charges , cost and expenses within 60 (sixty) days from the date of this notice, failing which the Bank as a secured creditor, shall be constrained, without prejudice to any of our other rights and remedies, to take recourse to various measures prescribed under the Act.

(8) You are hereby put to notice that you shall not after receipt of this notice, deal with the secured assets in any manner whatsoever to the prejudice of interest of the bank without the prior written consent of the Bank, in compliance of Section 13 (13) of the Act. As per section 29 of the Act, if any person contravenes or attempts to contravene or abets the contravention of the provisions of the Act or any Rules made there under, he shall be punishable with imprisonment for a term which may extend to one year or with fine, or with both.

(9) Further, please note that in the event of failure to discharge the liability in full within 60 days from the date of this notice and Bank takes any action under section 13(4) of the Act, you shall be liable to pay to the bank all costs, charges and expenses incurred by the Bank in that connection. In case, dues to the bank are not fully satisfied with the sale proceeds of the secured assets, the bank shall proceed with the recovery of the balance dues from you personally, jointly and severally and also from your assets, both movable and immovable.

(10) You shall have the right to redeem the secured assets upon payment of the entire dues together with all costs, charges and expenses incurred to the Bank at any time before the date of publication of sale/auction notice as contemplated in Section 13[8] of the Act.

This notice is issued without prejudice to the Bank’s right to initiate such other actions or legal proceedings as may be deemed fit and necessary under any other provisions of law.

SCHEDULE
Details of Immovable Properties

S.NO.	DESCRIPTION
1.	Unit No 46, 2nd Floor (CPM 46-A6-F0246), admeasuring 1542 sq. feet project known as Central Plaza, Emmar MGF SAS Nagar , Sector -105, Mohali Hills, Mohali, Punjab-160055.
2.	Unit No 46, 3nd Floor (CPM 46-A6-F0346), admeasuring 1444 sq. feet project known as Central Plaza, Emmar MGF SAS Nagar , Sector -105, Mohali Hills, Mohali, Punjab-160055

Boundaries: North-Parking, West – Open Area, South- Road, East- Main Door

Place: New Delhi
Date: 16/07/2021

Authorized Officer
Dhanlaxmi Bank Ltd.

NOTICE

SBI MUTUAL FUND
A PARTNER FOR LIFE

Scheme-wise Annual Report and Abridged Annual Report of the Schemes of SBI Mutual Fund

Notice is hereby given that in terms of Regulation 54 of SEBI (Mutual Funds) Regulations, 1996 read with SEBI circular no. SEBI/HO/IMD/DF2/CIR/P/2018/92 dated June 5, 2018, the scheme wise annual report and the abridged annual report (“the Reports”) of the Schemes of SBI Mutual Fund for the period ended March 31, 2021 have been hosted on the website of mutual fund viz. www.sbimf.com and on the website of AMFI viz. www.amfiindia.com. Investors may accordingly view / download the Reports from the abovementioned websites.

Investors can also request for the physical or electronic copy of the scheme wise annual report or abridged annual report through telephone (contact us on our Toll Free Nos. 1800 209 3333/1800 425 5425), email (customer.delight@sbimf.com) or by submitting written request at any of the branch of AMC or CAMS (Computer Age Management Services Ltd.), details of which are available on www.sbimf.com.

For SBI Funds Management Private Limited
Sd/-
Vinay M. Tonse
Managing Director & CEO

Place: Mumbai
Date: July 29, 2021

Asset Management Company: SBI Funds Management Private Limited (A Joint Venture between SBI & AMUNDI) (CIN: U65990MH1992PTC065289) **Trustee:** SBI Mutual Fund Trustee Company Pvt. Ltd. (CIN: U65991MH2003PTC138496) **Sponsor:** State Bank of India **Regd Office:** 9th Floor, Crescenzo, C – 38 & 39, G Block, Bandra-Kurla Complex, Bandra (E), Mumbai – 400051 **Tel:** 91-22-61793000 • **Fax:** 91-22-67425687 • **E-mail:** partnerforlife@sbimf.com • www.sbimf.com

Mutual Fund investments are subject to market risks, read all scheme related documents carefully.

SBIMF/2021/JUL/08

Andhra Paper Limited

(Formerly known as International Paper APPM Limited)

Corporate Identity Number: L21010AP1964PLC001008
[(**An ISO 9001, ISO 14001, ISO 45001 and FSC® Certified Company (FSC®- C119477)**)]
Registered Office: Rajahmundry - 533 105, East Godavari District, Andhra Pradesh, India.
Phone: 0883-247 1831 to 1835, Fax: 0883-246 1764
Corporate Office: “Krishe Sapphire”, 8th Floor,1-89/3/B/40 to 42/KS/801, Hi-tech City Main Road, Madhapur, Hyderabad - 500 081, Telangana, India. Website: www.andhrapaper.com; E.mail:aravind.matta@andhrapaper.com

Extract of Statement of Standalone Unaudited Financial Results for the Quarter Ended June 30, 2021

(Rs. in Lakhs)

Sl. No.	Particulars	Quarter ended June 30, 2021 (Unaudited)	March 31, 2021 Refer Note 3	June 30, 2020 (Unaudited)	Year ended March 31, 2021 (Audited)
1	Total income	27,054.95	36,666.41	12,407.94	90,196.62
2	Net Profit for the period (before tax, exceptional items)	3,520.56	4,452.52	(2,984.82)	(178.94)
3	Net Profit for the period before tax (after exceptional items)	3,520.56	4,452.52	(3,425.67)	(619.79)
4	Net Profit for the period after tax	2,614.71	3,234.53	(2,507.52)	(459.86)
5	Total Comprehensive income for the period [Comprising Profit for the period (after tax) and other Comprehensive income (after tax)]	2,614.21	3,872.86	(2,589.55)	(63.78)
6	Paid up Equity Share Capital	3,977.00	3,977.00	3,977.00	3,977.00
7	Reserves (excluding Revaluation Reserve)	-	-	-	93,544.51
8	Earnings Per Share(of Rs.10/- each) [(Not annualized) for continuing operations] [Basic and Diluted] (Rs.)	6.57	8.13	(6.31)	(1.16)

Notes:

1. The detailed Unaudited Financial Results and this extract of results were reviewed and recommended by the Audit Committee and approved by the Board of Directors in their Meetings held on July 29, 2021.
2. The above is an extract of the detailed format of Statement of Standalone Unaudited Financial Results for the quarter ended June 30, 2021 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Statement of Standalone Unaudited Financial Results for the quarter ended June 30, 2021 are available on the Company’s website (www.andhrapaper.com) and on the websites of BSE Limited (www.bseindia.com) and National Stock Exchange of India Limited (www.nseindia.com).
3. The figures for the quarter ended March 31, 2021 are the balancing figures between the audited figures for the full financial year ended March 31, 2021 and the published year to date figures upto third quarter ended December 31, 2020.

By order of the Board
For ANDHRA PAPER LIMITED
Anish T. Mathew
Director - Commercial & Chief Financial Officer

Place : Hyderabad
Date : July 29, 2021

VODAFONE IDEA LIMITED

(Formerly Idea Cellular Limited)

CIN: L32100GJ1996PLC030976
Regd. Office: Suman Tower, Plot No. 18, Sector-11, Gandhinagar - 382 011, Gujarat
Email: shs@vodafoneidea.com **Website:** www.vodafoneidea.com
Tel: +91-79-66714000 **Fax:** +91-79-23232251

NOTICE
(For the attention of the Equity Shareholders of the Company)

TRANSFER OF EQUITY SHARES OF THE COMPANY TO INVESTOR EDUCATION AND PROTECTION FUND (IEPF)

This notice is published pursuant to the provisions of Section 124(6) of the Companies Act, 2013 (“Act”) read with Investor Education and Protection Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 notified by the Ministry of Corporate Affairs and amended thereof (Rules).

The Act and the Rules, amongst other matters, contain provisions for transfer of unpaid or unclaimed dividend to Investor Education and Protection Fund (IEPF) and transfer of equity shares, in respect of which dividend remains unpaid/unclaimed for seven consecutive years to IEPF Account.

The Company has sent individual communication to all the concerned shareholders at their registered address whose shares are liable to be transferred to IEPF Account for taking appropriate action. These relate to dividend declared for the Financial Year 2013-14 and which are liable to be transferred to the IEPF Account during Financial Year 2021-22. The Company has also uploaded on its website **www.vodafoneidea.com** details of the concerned shareholders whose dividends are lying unclaimed for seven consecutive years and whose shares are due for transfer to IEPF.

In case the dividends are not claimed by the concerned shareholder(s) by **20th September, 2021 (Monday),** necessary steps will be initiated by the Company to transfer shares held by the concerned shareholder(s) to IEPF Authority without further notice in the following manner:

- **In physical form** – duplicate share certificate(s) will be issued in your name and transferred in favor of IEPF Authority on completion of necessary formalities. Hence, the original share certificate(s) which stand registered in your name will be deemed cancelled and non-negotiable.
- **In demat form** – the Company shall inform the depository by way of corporate action for transfer of shares lying in your demat account in favor of IEPF.

In order to enable us credit the dividend amount directly into your bank account, shareholders are requested to email us a copy of a cancelled cheque of the account into which the dividend amount should be credited, along with a request letter and self-attested copy of PAN Card, at the email id: **shs@vodafoneidea.com** or at **investor@bigshareonline.com.** In case the cancelled cheque does not bear your name, please attach a copy of your bank pass-book statement, duly self-attested.

Shareholders may note that in the event of transfer of shares and unclaimed dividends to IEPF Account, concerned shareholder(s) are entitled to claim the same from IEPF by submitting an online application in the prescribed Form IEPF-5 available on the website **www.iepf.gov.in** and sending a physical copy of the same duly signed, to the Company at its Registered Office, along with requisite documents enumerated in Form IEPF-5.

Shareholders may further note that the details of unpaid/unclaimed dividends and shares of the concerned shareholder(s) uploaded by the Company on its website **www.vodafoneidea.com** shall be treated as adequate notice in respect of issue of duplicate share certificate(s) by the Company for the purpose of transfer of shares to IEPF pursuant to Rules. **Please note that no claim shall lie against the Company in respect of unclaimed dividend and equity shares transferred to the IEPF.**

In case the shareholders have any queries or require any assistance on the subject matter, they may contact the Company’s Registrar and Share Transfer Agents at Bigshare Services Pvt. Ltd., 1st Floor, Bharat Tin Works Building, Opp. Vasant Oasis, Makwana Road, Marol, Andheri (East), Mumbai – 400 059, Tel: +91-22-62638200, Fax: +91-22-62638299, Email: **investor@bigshareonline.com**, Website: **www.bigshareonline.com.**

For **Vodafone Idea Limited**
(Formerly Idea Cellular Limited)

Sd/-
Pankaj Kapdeo
Company Secretary

Place : Mumbai
Dated : July 30, 2021

ਰੈਵੀਨਿਊ ਪਟਵਾਰ ਯੂਨੀਅਨ ਅਤੇ ਕਾਨੂੰਗੋ ਐਸੋਸੀਏਸ਼ਨ ਪੰਜਾਬ ਦੀ ਸਾਂਝੀ ਤਾਲਮੇਲ ਕਮੇਟੀ ਵੱਲੋਂ ਲਏ ਗਏ ਫੈਸਲੇ ਮੁਤਾਬਿਕ ਜ਼ਿਲਾ ਫ਼ਤਹਿਗੜ੍ਹ ਸਾਹਿਬ ਦੇ ਸਮੂਹ ਪਟਵਾਰੀਆਂ, ਕਾਨੂੰਗੋਆਂ, ਰਿਟਾਇਰਡ ਕਾਨੂੰਗੋਆਂ ਅਤੇ ਰਿਟਾਇਰਡ ਪਟਵਾਰੀਆਂ ਵੱਲੋਂ ਸਾਂਝਾ ਮੁਲਾਜ਼ਮ ਮੰਚ ਦੇ ਸੱਦੇ 'ਤੇ ਅੱਜ ਪਟਿਆਲਾ ਵਿਖੇ ਪੰਜਾਬ ਸਰਕਾਰ ਵਿਰੁੱਧ ਕੀਤੀ ਗਈ ਰੋਸ ਰੈਲੀ 'ਚ ਸ਼ਮੂਲੀਅਤ ਕੀਤੀ ਗਈ। ਪੱਤਰਕਾਰਾਂ ਨਾਲ ਗੱਲਬਾਤ ਕਰਦਿਆਂ ਪਟਵਾਰ ਯੂਨੀਅਨ ਦੇ ਜ਼ਿਲਾ ਪ੍ਰਧਾਨ ਪ੍ਰਿੰਸਜੀਤ ਸਿੰਘ ਅਤੇ ਕਾਨੂੰਗੋ ਐਸੋਸੀਏਸ਼ਨ ਦੇ ਕਾਨੂੰਨੀ ਸਕੱਤਰ ਮੋਹਨ ਸਿੰਘ ਭੇਡਪੁਰਾ ਨੇ ਦੱਸਿਆ ਕਿ ਸਾਢੇ ਚਾਰ ਸਾਲ ਦੌਰਾਨ ਡਿਵੈਲਪਮੈਂਟ ਟੈਕਸ ਲਗਾ ਕੇ

ਅਤੇ ਡੀ.ਏ. ਦੀਆਂ ਬਕਾਇਆ ਕਿਸ਼ਤਾਂ ਨਾ ਜਾਰੀ ਕਰਕੇ ਜਿੱਥੇ ਸਰਕਾਰਾਂ ਵੱਲੋਂ ਮੁਲਾਜ਼ਮਾਂ ਦਾ ਸੋਸ਼ਣ ਕੀਤਾ ਗਿਆ ਹੈ ਉੱਥੇ ਹੀ 6ਵੇਂ ਤਨਖਾਹ ਕਮਿਸ਼ਨ ਦੇ ਨਾਮ 'ਤੇ ਵੀ ਸਰਕਾਰ ਵੱਲੋਂ ਮੁਲਾਜ਼ਮਾਂ ਨਾਲ ਧੋਖਾ ਕੀਤਾ ਗਿਆ ਹੈ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਪੰਜਾਬ ਦੇ ਸਾਰਿਆਂ ਵਿਭਾਗਾਂ 'ਚ ਅਸਾਮੀਆਂ ਖਾਲੀ ਪਈਆਂ ਹੋਣ ਕਾਰਨ ਹਰ ਇੱਕ ਮੁਲਾਜ਼ਮ ਵਾਧੂ ਕੰਮ ਦਾ ਬੋਝ ਝੱਲ ਰਿਹਾ ਹੈ ਪਰ ਫਿਰ ਵੀ ਸਰਕਾਰ ਵੱਲੋਂ ਨਾਂ ਖਾਲੀ ਅਸਾਮੀਆਂ ਭਰੀਆਂ ਜਾ ਰਹੀਆਂ ਹਨ ਅਤੇ ਨਾ ਹੀ ਮੁਲਾਜ਼ਮਾਂ ਨੂੰ ਉਨਾਂ ਦੇ ਬਣਦੇ ਹੱਕ ਦਿੱਤੇ ਜਾ ਰਹੇ ਹਨ ਜਿਸ ਦੇ ਰੋਸ ਵਜੋਂ ਮੁਲਾਜ਼ਮਾਂ ਨੂੰ ਸੜਕਾਂ 'ਤੇ ਉੱਤਰਨ ਲਈ ਮਜਬੂਰ ਹੋਣਾ ਪੈ ਰਿਹਾ ਹੈ। ਇਸ ਮੌਕੇ ਉਨਾਂ ਤੋਂ ਇਲਾਵਾ ਲਖਵੀਰ ਸਿੰਘ, ਦਵਿੰਦਰ ਸ਼ਰਮਾ, ਸੁਖਵਿੰਦਰ ਸਿੰਘ, ਸਰਬਜੀਤ ਵਾਲੀਆ, ਚਰਨਜੀਤ ਕੁਮਾਰ, ਨਿਰਮਲ ਸਿੰਘ, ਸਤਪਾਲ ਸਿੰਘ, ਦੀਪਾਂਸ਼ੂ ਵਡੇਰਾ, ਮਨਿੰਦਰਜੀਤ ਸਿੰਘ ਅਤੇ ਜਗਵੀਰ ਸਿੰਘ ਆਦਿ ਵੀ ਹਾਜ਼ਰ ਸਨ।

ਨਰੇਗਾ ਮੁਲਾਜ਼ਮਾਂ ਦੀਆਂ ਮੰਗਾਂ ਨੂੰ ਤੁਰੰਤ ਹੱਲ ਕਰੇ ਪੰਜਾਬ ਸਰਕਾਰ: ਪਰਮਿੰਦਰ ਢੀਂਡਸਾ

ਫਤਿਹ ਪ੍ਰਭਾਕਰ

ਸੰਗਰੂਰ/ 29 ਜੁਲਾਈ : ਸ੍ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ ਸੰਯੁਕਤ ਨੇ ਪੰਚਾਇਤ ਵਿਭਾਗ ਅਧੀਨ ਇੱਕ ਦਹਾਕੇ ਤੋਂ ਸੇਵਾ ਨਿਭਾਅ ਰਹੇ ਨਰੇਗਾ ਮੁਲਾਜ਼ਮਾਂ ਦੀਆਂ ਮੰਗਾਂ ਦੀ ਜੋਰਦਾਰ ਹਮਾਇਤ ਕਰਦਿਆਂ ਪੰਜਾਬ ਸਰਕਾਰ ਨੂੰ ਇਹਨਾਂ ਮੁਲਾਜ਼ਮਾਂ ਦੇ ਮਸਲੇ ਨੂੰ ਤੁਰੰਤ ਹੱਲ ਕਰਨਾ ਚਾਹੀਦਾ ਹੈ। ਪਾਰਟੀ ਦੇ ਸੀਨੀਅਰ ਆਗੂ ਤੇ ਵਿਧਾਇਕ ਸ. ਪਰਮਿੰਦਰ ਸਿੰਘ ਢੀਂਡਸਾ ਨੇ ਕਿਹਾ ਕਿ ਨਰੇਗਾ ਮੁਲਾਜਮਾਂ ਦਾ ਪਿੰਡਾਂ ਦੇ ਵਿਕਾਸ ਅੰਦਰ ਅਹਿਮ ਯੋਗਦਾਨ ਹੈ। ਉਜ ਵੀ ਨਰੇਗਾ ਮੁਲਾਜਮ ਸਰਕਾਰ ਦੇ ਵਿਕਾਸ ਦਾ ਏਜੰਡਾ ਹਨ। ਨਰੇਗਾ ਤਹਿਤ ਰੁਜਗਾਰ ਮਿਲਣ ਕਰਕੇ ਗਰੀਬ ਪਰਿਵਾਰਾਂ ਦਾ ਜੀਵਨ ਪੱਧਰ ਉਚਾ ਹੋਇਆ ਹੈ। ਉਹਨਾਂ ਕਿਹਾ ਕਿ ਮੌਜੂਦਾ ਸਰਕਾਰ ਨੇ ਚੋਣਾਂ ਮੌਕੇ ਮੁਲਾਜਮਾਂ ਨੂੰ ਪੱਕੇ ਕਰਨ ਦਾ ਵਾਅਦਾ ਕੀਤਾ ਸੀ। ਉਹਨਾਂ ਮੁਲਾਜਮਾਂ ਨੂੰ ਭਰੋਸਾ ਦਿੱਤਾ ਕਿ ਸ੍ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ ਸੰਯੁਕਤ ਮੁਲਾਜਮਾਂ ਦੇ ਹੱਕ ਵਿੱਚ ਅਵਾਜ ਬੁਲੰਦ ਕਰਦੀ ਰਹੇਗੀ। ਉਹਨਾਂ ਜੋਰ ਦੇਕੇ ਕਿਹਾ ਕਿ ਸਰਕਾਰ ਨਰੇਗਾ ਮੁਲਾਜਮਾਂ ਦੇ ਮਸਲੇ ਵੱਲ ਤੁਰੰਤ ਧਿਆਨ ਦੇਵੇ।

ਕੋਰੋਨਾ ਦੀ ਸੰਭਾਵੀ ਤੀਜੀ ਲਹਿਰ ਤੋਂ ਬਚਣ ਲਈ ਟੀਕਾਕਰਣ ਜ਼ਰੂਰੀ : ਸਨੀ ਦੂਆ

ਭਾਰਦਵਾਜ

ਸਮਰਾਲਾ/ 29 ਜੁਲਾਈ : ਪੰਜਾਬ ਨੂੰ ਪੂਰੀ ਤਰਾਂ

ਕੋਰੋਨਾ ਮੁਕਤ ਕਰਨ ਲਈ ਕੈਪਟਨ ਸਰਕਾਰ ਵੱਲੋਂ ਹਰ ਪਿੰਡ ਅਤੇ ਕਸਬੇ ਅੰਦਰ 100 ਫੀਸਦੀ ਟੀਕਾਕਰਣ ਦੇ ਟੀਚੇ ਦੀ ਪ੍ਰਾਪਤੀ ਲਈ ਲਗਾਏ ਜਾ ਰਹੇ ਕੈਂਪਾਂ 'ਚ ਲੋਕਾਂ ਦਾ ਭਾਰੀ ਉਤਸ਼ਾਹ ਵੇਖਣ ਨੂੰ ਮਿਲ ਰਿਹਾ ਹੈ। ਅੱਜ ਇਥੇ ਨਗਰ ਕੌਂਸਲ ਦੇ ਸੀਨੀਅਰ ਮੀਤ ਪ੍ਰਧਾਨ ਸਨੀ ਦੂਆ ਦੀ ਅਗਵਾਈ ਵਿੱਚ ਵਾਰਡ ਨੰਬਰ 4 'ਚ ਲਗਾਏ ਗਏ ਕੋਰੋਨਾ ਵੈਕਸੀਨੇਸ਼ਨ ਕੈਂਪ ਦੌਰਾਨ 200 ਤੋਂ ਵੱਧ ਵਿਅਕਤੀਆਂ ਨੂੰ ਮਹਾਮਾਰੀ ਤੋਂ ਬਚਾਓ ਲਈ ਟੀਕਾ ਲਗਾਇਆ ਗਿਆ। ਇਸ ਮੌਕੇ ਆਪਣੇ ਸੰਬੋਧਨ ਵਿੱਚ ਸ਼੍ਰੀ ਦੂਆ ਨੇ ਸ਼ਹਿਰ ਨਿਵਾਸੀਆਂ ਨੂੰ ਕੋਰੋਨਾ ਦੀ ਤੀਜੀ ਸੰਭਾਵਿਤ ਲਹਿਰ ਨੂੰ ਰੋਕਣ ਲਈ ਵੈਕਸੀਨ ਲਗਵਾਉਣ ਦੀ ਅਪੀਲ ਕਰਦਿਆ ਕਿਹਾ, ਕਿ ਹਰ ਪਰਿਵਾਰ ਆਪਣੀ ਜਿੰਮੇਵਾਰੀ ਨੂੰ ਸਮਝਦੇ ਹੋਏ ਪੰਜਾਬ ਸਰਕਾਰ ਵੱਲੋਂ ਲਗਾਏ ਜਾ ਰਹੇ ਇਨਾਂ ਮੁਫ਼ਤ ਵੈਕਸੀਨੇਸ਼ਨ ਕੈਂਪਾਂ ਵਿੱਚ ਪਹੁੰਚ ਕੇ ਟੀਕਾਕਰਣ ਕਰਵਾਏ। ਉਨਾਂ ਆਖਿਆ ਕਿ ਸ਼ਹਿਰ ਅਤੇ ਪਿੰਡਾਂ ਵਿੱਚ 100 ਫੀਸਦੀ ਟੀਕਾਕਰਣ ਦੇ ਟੀਚੇ ਨੂੰ ਪ੍ਰਾਪਤ ਕਰਨ ਲਈ ਸਿਹਤ ਵਿਭਾਗ ਦੀਆਂ ਟੀਮਾਂ ਵੱਲੋਂ ਲਗਾਤਾਰ ਕੈਂਪ ਲਗਾਏ ਜਾ ਰਹੇ ਹਨ ਅਤੇ ਲੋਕ ਵੀ ਇਨਾਂ ਕੈਂਪਾਂ ਦਾ ਲਾਭ ਲੈਣ ਲਈ ਵੱਧ-ਚੜ ਕੇ ਅੱਗੇ ਆਉਣ। ਇਸ ਦੌਰਾਨ ਅੱਜ ਲਗਾਏ ਇਸ ਕੈਂਪ ਵਿੱਚ ਕੋਰੋਨਾ ਵੈਕਸੀਨ ਦੀ ਪਹਿਲੀ ਡੋਜ਼ ਤੋਂ ਇਲਾਵਾ 84 ਦਿਨ ਪਹਿਲਾ ਟੀਕਾ ਲਗਵਾ ਚੁੱਕੇ ਵਿਅਕਤੀਆਂ ਨੂੰ ਦੂਜੀ ਡੋਜ਼ ਵੀ ਲਗਾਈ ਗਈ। ਕੈਂਪ ਵਿੱਚ ਸਟਾਫ਼ ਨਰਸ ਹਰਪ੍ਰੀਤ ਕੌਰ, ਲਵਪ੍ਰੀਤ ਕੌਰ, ਨਿਰਮਲ ਸਿੰਘ, ਮਨਜੀਤ ਸਿੰਘ, ਭਗਵੰਤ ਕੌਰ, ਨਗਰ ਕੌਂਸਲ ਮੁਲਾਜ਼ਮ ਸੁਰੇਸ਼ ਕੁਮਾਰ, ਆਸ਼ਾ ਵਰਕਰ ਕਰਮਜੀਤ ਕੌਰ, ਰਿੰਕੂ ਥਾਪਰ, ਧੀਰਜ ਖੁੱਲਰ, ਨਿਤਿਨ ਸ਼ੋਰੀ ਅਤੇ ਹਰੀਂ ਸ਼ਨ ਆਦਿ ਦਾ ਵਿਸ਼ੇਸ਼ ਸਹਿਯੋਗ ਰਿਹਾ।

CM B

30/07/2021 Desh Sewak